

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:54  
ANSWERED ON:19.11.2009  
TRANSFER OF LAND BY AIR INDIA  
Nirupam Shri Sanjay Brijkishorilal

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether several acres of land at Mumbai and Delhi wherein Engineering Hangers, Offices and Workshops of Air India are housed is in the process of being handed over to Mumbai International Airport (P)Ltd. (MIAL) at Mumbai and Delhi International Airport (P) Ltd. (DIAL) at Delhi;
- (b) if so, how many acres of land will be handed over at Mumbai and Delhi respectively;
- (c) the terms and conditions under which it is being handed over to MIAL and DIAL and the compensation and /or alternate arrangements being offered to Air India;
- (d) whether the above decision will result in major disruption in the ongoing works of Air India including maintenance of its Aircraft and Equipments; and
- (e) if so, the steps taken to provide alternate arrangements for the same?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (e): Consequent upon restructuring of CSI Airport, Mumbai and IGI Airport, New Delhi, all the hangars and workshops of Air India allotted at these airports stand handed over from Airports Authority of India (AAI) to the Joint Venture Companies (JVCs) namely M/s Mumbai International Airport Pvt. Ltd. (MIAL) and M/s Delhi International Airport Pvt. Ltd. (DIAL) respectively w.e.f 03.05.2006. M/s DIAL has informed that they have not requested NACIL to handover any of its land being used for Engineering, Hangers, Offices, workshops etc. by Air India. However, in respect of CSI Airport, Mumbai, the JVC has indicated its willingness to construct alternative new facilities to accommodate the Air India's existing facilities affected by this release of land.